

**(2024) 02 SEBI CK 0004**

**Securities Appellate Tribunal Mumbai**

**Case No:** Miscellaneous Application No. 143, 144 Of 2024, Appeal No. 117 Of 2024

M/s Bajaj Hindusthan Sugar Ltd

APPELLANT

Vs

Securities And Exchange Board Of  
India

RESPONDENT

**Date of Decision:** Feb. 12, 2024

**Hon'ble Judges:** Meera Swarup, Technical Member

**Bench:** Single Bench

**Advocate:** Kalpana Desai, Neville Lashkari, Saachi Purohit, Vishal Kanade, Nitin Jain,  
Ravishekhar Pandey, Sagar Dhakane

**Final Decision:** Allowed/Disposed Of

**Judgement**

Meera Swarup, Technical Member

1. The learned counsel for the appellant seeks permission to withdraw the appeal with liberty to file a fresh appeal.
2. Accordingly, the appeal is allowed to be withdrawn with liberty to file a fresh appeal. The misc. applications are disposed of accordingly.